

REPORT OF COMPTROLLER AND AUDITOR
GENERAL OF INDIA UNDER ARTICLE 151(1)
OF THE CONSTITUTION

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND IN
THE DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS (SHRI MALLIKAR-
JUN): On behalf of Shri Janardhana
Poojary, I beg to lay on the Table a copy
of the Report (Hindi and English ver-
sions) of the Comptroller and Auditor
General of India, for the year 1981—
Union Government (Commercial)—Part
XII—Miscellaneous Topics of Interest,
under article 151(1) of the Constitution.

[Placed in Library. See No. LT—4437/
82].

12.20 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the
following messages received from the Sec-
retary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok
Sabha that the Rajya Sabha, at its ist-
ting held today, the 9th August, 1982,
adopted the following motion in regard
to the presentation of the Report of the
Joint Committee of the Houses on the
Visva-Bharati (Amendment) Bill,
1978:—

"That the time appointed for the
presentation of the Report of the
Joint Committee of the Houses on the
Visva-Bharati (Amendment) Bill,
1978, be further extended up to the
last day of the Hundred and Twenty-
fifth Session of the Rajya Sabha."

(ii) 'I am directed to inform the Lok
Sabha that the Chit Funds Bill, 1982,
which has passed by the Lok Sabha, at
its sitting held on the 19th July, 1982,
has been passed by the Rajya Sabha, at
its sitting held on the 7th August, 1982,
with the following amendments:—

Clause 7

1. That at page 6, after item (c) of
the first proviso to sub-clause (2), the
following item be inserted, namely:—

"(d) that the foreman had been
convicted of any offence involving

moral turpitude and sentenced to
imprisonment for any such offence
unless a period of five years has
elapsed since his release."

Clause 16

2. That at page 9, for sub-clause
(3), the following sub-clause be sub-
stituted, namely:—

"(3) Where any draw was not
conducted on the ground that two
subscribers required to be present
at a draw under sub-section (2)
were not present or on any other
ground, the Registrar may, on his
own motion or on an application,
made by the foreman or any of the
subscribers, direct that the draw
shall be conducted in his presence
or in the presence of any person
deputed by him."

I am, therefore, to return herewith the
said Bill in accordance with the provi-
sions of rule 128 of the Rules of Pro-
cedure and Conduct of Business in the
Rajya Sabha with the request that the
concurrence of the Lok Sabha to the
said amendments be communicated to
this House.'

CHIT FUNDS BILL

AS AMENDED BY RAJYA SABHA
(Interruptions)

SECRETARY: Sir, I lay on the Table
of the House the Chit Funds Bill, 1982,
which has been returned by Rajya Sabha
with amendments.

SHRI H. N. BAHUGUNA (Garhwal):
Sir, the House has been keenly waiting for
statement of the Hon'ble Prime Minister
in regard to her visit to America. (Inter-
ruptions)

MR. SPEAKER: We have got a ques-
tion tomorrow. We have got a question re-
gardnig Tarapur which is coming up to-
morrow. There is no question of state-
ment.

(Interruptions)

SHRI H. N. BAHUGUNA: We want
a statement... (Interruptions).